

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:1757  
ANSWERED ON:29.11.2000  
RECOVERING OF DUES  
C. KRISHNAN;VAIKO

**Will the Minister of LABOUR be pleased to state:**

- (a) the dues of ESI and PF to be recovered by the authorities as on March 31, 2000 and its comparison with previous years;
- (b) out of these dues, the amount to be recovered from companies under BIFR;
- (c) the details of the companies and the amount ESI and PF dues in each case;
- (d) the steps being taken to collect these dues by authorities and the details thereof in each case; and
- (e) the policy of the Government in this regard?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

- (a) : As on 31.3.2000, an amount of Rs.524.79 crore was outstanding on account of ESI dues as against the amount of Rs.452.28 crore outstanding in the previous year. Similarly, on 31.3.2000 an amount of Rs.1058.31 crore was outstanding on account of EPF dues as against Rs.573.18 crore outstanding in the previous year.
- (b) & (c) : An amount of Rs.147.83 crore is recoverable on account of ESI dues from 554 companies and an amount of Rs.273.38 crore on account of EPF dues from 797 establishments registered under the BIFR. As the number of establishments/companies registered is quite large, it is somewhat difficult to furnish their individual details.
- (d) & (e) : Under the Sick Industrial Companies (Special Provision) Act 1985, no coercive action is permissible for recovery of dues from the sick industrial companies registered with the BIFR. However, in respect of employees' contribution deducted from the wages of the employees but not deposited with the ESI & EPF authorities, recovery action as well as prosecution action is taken against the defaulting companies.